

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 74/AT/2025

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of Rs. 2,561.83 million per annum up to the validity of TSA for the "Transmission system for evacuation of power from "EASTERN REGION EXPANSION SCHEME-XXXIV (ERES-XXXIV)" being established by the Petitioner.

Petitioner : Paradeep Transmission Limited (PTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **25.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, PTL
Shri Kartikay Trivedi, Advocate, PTL
Shri Jatin Mahani, PTL
Shri Deepak, PFCCL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking adoption of the transmission charges in respect of the "Transmission System for evacuation of power from Eastern Region Expansion Scheme XXXIV (ERES XXXIV)" as discovered pursuant to the tariff based competitive bidding process. Learned counsel submitted that vide Record of Proceedings for the hearing dated 28.1.2025, a notice was issued in the matters permitting the Respondents to file their reply, if any. However, apart from the BPC-PFC Consulting Ltd., no other Respondents have filed any reply. Also, the Petitioner has already placed on record the Certificate issued by the Bid Evaluation Committee indicating that the transmission charges discovered through the e-RA process are acceptable.

2. After hearing the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)